

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

OA No. 2759/2014

This the 19<sup>th</sup> day of September, 2019

**Hon'ble Mr. S.N. Terdal, Member (J)  
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Sh. Vikas, Age-26 yrs.,  
S/o Sh. Rajbir Singh  
VPO-Dinod, H.No-466  
Main Bawana Road, V&PO-Barwala  
New HDFC Bank, Delhi-39. ....Applicant

(By Advocate: Sh. Sachin Chauhan)

## VERSUS

1. Govt. of NCT of Delhi  
Through the Chief Secretary  
Delhi Secretariat, IP Estate, New Delhi.
2. The Director (Local Bodies)  
Govt. of NCT of Delhi  
Delhi Secretariat, IP Estate, New Delhi.
3. The Commissioner  
South Delhi Municipal Corporation  
Dr. S.P. Mukherjee Civic Centre, 9<sup>th</sup> Floor  
J.L. Nehru Marg, New Delhi-110002.
4. The Asstt. Commissioner (Estt.)  
South Delhi Municipal Corporation  
Central Establishment Department  
22<sup>nd</sup> Floor, Dr. S.P. Mukherjee Civi Centre  
J.L. Nehru Marg, New Delhi-110002.
5. The Addl Commissioner (Finance & Planning)  
North DMC

O/o Addl. Director hospital Admin. (North)  
 M&CW & School Health Scheme  
 12<sup>th</sup> Floor, S.P.M. Building  
 Pt. J.L.N. Marg Civic Centre, New Delhi.

6. The Secretary  
 DSSSB, FC-18, Institutional Area, Karkardooma  
 (Near Railway Reservation Centre)  
 New Delhi-110092. ... Respondents

(By Advocate : Sh. Amit Sinha and Sh. Umesh Joshi)

### **ORDER (Oral)**

**Hon'ble Mr. S.N. Terdal:**

Heard Sh. Sachin Chauhan, learned counsel for the applicant and Sh. Amit Sinha and Sh. Umesh Joshi, learned counsel for the respondents.

2. The relief prayed for by the applicant in the OA is as follows:

"(i) To direct the respondent that the seniority and pay of the applicant to the post of L.D.C. Gr-IV(DASS) be fixed notionally at par with his batchmate of the selection process of the year 2008/2009 in which the applicant was selected and to further direct that the arrears in terms of pay & allowances subsequent to the fixation of the pay at par with his batchmates be released to the applicant from the date of joining of applicant i.e. 30.05.2013 to till date Or/and  
 (ii) Pass any other order(s), which this Hon'ble Tribunal may deem just & equitable in the facts & circumstances of the case,"

3. At the time of hearing, learned counsel for the applicant has produced a final seniority list dated 16.07.2018 issued by Respondent no. 5, North Delhi Municipal Corporation, from a perusal of which it is clear that the applicant has been given notional seniority from 2010 along with employees who were appointed in the same recruitment process. The only relief left to be considered is regarding the fixation of his pay notionally at par with his said batchmates.

4. Respondent No. 5, North Delhi Municipal Corporation, is directed to fix the pay of the applicant notionally on par with his batchmates of 2010 batch, with consequential benefits, within a period of two months from the date of receipt of a certified copy of this order. No costs.

**(A.K. Bishnoi)**  
**Member (A)**

**(S.N.Terdal)**  
**Member (J)**

/ns/